

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 307

IA-1300/2024 IA-892/2022

In

IB-58(ND)/2021

IN THE MATTER OF:

IndiaBulls Housing Finance Ltd

Vs

Mohit Singh

.....APPLICANT/PETITIONER

.....RESPONDENT

SECTION

U/s 95 of IBC, 2016

Order delivered on 23.04.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Sumesh Dhawan, Ms. Vishnityi, Mr. Raghav,
Mr. Shaurya Shyam, Advocates.

For the Respondent : Mr. Abhishek Anand, Ms. Kashish Rehan,
Mr. Tushar Randhawa, Advocates.

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA-1300/2024, IA-892/2022:-

Learned Counsel appears for the Applicant. Mr. Abhishek Anand, Learned Counsel appearing for the Respondent seeks time to file reply affidavit. Three days time granted as a last and final opportunity to file reply affidavit, failing which the matter will be heard on merits.

List the matter on **02.05.2024**.

Sd/-

**(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**